The members of the Consortium pledged economic assistance of US \$3..4 million foi the year 1980-81 subject to necessarj approvals under their respective laws ind regulations.

Written Answers

To meet the worsening balance of payments situation, discussion.3 have already been concluded with the International Mon tary Fund for drawal of assistance under the Trust Fund and the Compensatory Financing Facility. steps have also been initiated for close monitoring of externally aided projects with a view to increase the pace of drawal of external assistance during the yeai

#### Transfer of officers of the Central Board of Direct Taxes

232. SHRI SUNER SINGH BHANDARI: SHRI JAGDISH PRASAD MATHUR: SHRI HARISHANKAR BHA-BHRA:

Will the Minister of FINANCE be pleased to state:

- government's (a) whether attention has been draw 1 to press report cap tioned "I.T.O.'s postings Transfers on sale";
- (b) whether it is a fact that on April 8., 1980 he Central Board of Direct Taxes t ansferred 188 officers and within 18 iay<sub>g</sub> more than 10 rf these transfers vere cancelled while on May 29 anothei 13 transfer orders and on June 3, 12 more were cancelled;
- (c) whether t is also a fact that cer tain officers ha /e continued to remain in plum reven le districts for 8 to 10 years in spite of C.B.D.T.'s regu lations to the contrary; and
- (d) what effective steps are being taken by Government to remedy the situation?

.'THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE iSHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) to (d) During the period April, May 1980, 194 transfers/postings of ITCs (Group A) were made. Of these, ! transfers in respect of 60 officers were j cancelled on compassionate grounds or in the public interest. None of themhowever, was allowed to remain in the same district for long period.

#### Panel to scrutinise public sector units

# 233. SHRI SAWAISINGH SISODIA: SMT. USHA MALHOTRA:

Will the Minister of FINANCE be pleased to state;

- (a) whether it is a fact that Government have set up a panel to scrutinise the working of each public sector unit on priority basis;
  - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT); (a) and (b) It has been decided to set up an Expert Committee under the Chairmanship of Shri Mohd. Fazal, Member Planning Commission, for undertaking study of selected public sector units particularly those which are incurring heavy losses. The membership of the Committee and its terms of reference are under consideration.

#### Manufacturers and packers to notify reduction in prices

## 234. SHRI SAWAISINGH SISODIA: SHRIMATI USHA MAL-HOTRA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Govern ment have asked the manufacturers and packers to notify reduction in pri ces to their dealers right up to the retail stage because of the slash in ex cise duties in the current budget; and
- (b) if so, what are the details there of?

119

THE MINISTER OF CIVIL SUPPLIES (SHRI VIDYA CHARAN SHUKLA); (a) Yes, Sir.

(b) The attention of the manufacturers, packerg and dealers right up to the retail stage was drawn through the press to the need for protecting the interests of consumers by fully reflecting the budget provisions for reduction of excise duties in the prices Of the concerned commodities. Further in respect of the items covered by the Department of Indtratria<sup>1</sup> Development,, they have called upon the concerned manufacturers/associations to take action for passing on the benefits of excise duty concessions to consumer.

## Report of th<sub>e</sub> Gold Policy Review Committee

# 235. SHRI SAWAISINGH SISODIA: SHRIMATI USHA MAL-HOTRA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Gold Policy Review Committee has submitted its report to the Government recently;
- (b) if so, what are the main recommendations; and
- (c) what is Government'g reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) and (e) Copies of the Report of the Gold Policy Review Committee 1979 have been placed in the Parliament Library for perusal of Hon. Members. The decision on the recommendations of the Committee will be taken after the report of Shri K. R. Puri also become\* available.

## Take-over of sick tea gardens

to Questions

## 236. DR. LOKESH CHANDRA: SHRI BISHAMBHAR NATH PANDE: SHRI ROSHAN LAL:

Will the Minister of COMMERCE be pleased to state:

- (a) the names of sick tea gardens which come under the Tea Act, 1953;
- (b) what stepg have been taken for the early takeover of their management to ensure employment to tea labourers?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b) A tea garden is treated as sick only after investigation has established this fact. The provisions of Sections 16B to 16E of Tea (Amendment) Act, 1976 enumerate the circumstances under which the Central Government can cause investigation, issue directives, assume management or control, or take-over a tea undertaking/unit even without investigation in specific circumstances. 15 Tea Estates harve so far come under the purview of the Tea Act and out of these, the Government have taken over management of 5 Tea Estates. Management of another Tea Estate which was taken over under these provisions had to be handed back to the owners due to legal difficulties. Affairs of 11 Tea Estates in West Bengal, 4 in Assam and 1 in Tripura are also being looked into by the Central Government in terms of the Tea Act.

# New Directors for Mohini Mills Limited appointed by WCl

237. SHRI KALYAN ROY: SHRI BHOLA PRASAD; SHRI B. D. KHOBRAGADE

Will the Minister of COMMERCE be pleased to refer to the answer to Unstarred Question 664 given in the Rajya Sabha on the 20th March, 108& and state: